

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

19.07.2013

OA No. 526/2013

Mr. Amit Mathur, Counsel for applicants.

Heard learned counsel for the applicants. Learned counsel for the applicants submits that the applicants wish to file representation before the respondents, therefore, the respondents be directed to decide the representation in accordance with the order already passed by this Tribunal.

The applicants are at liberty to file a representation before the respondents within a period of 15 days and in case the representation is filed by the applicants before the respondents then the respondents are directed to decide the same in accordance with the provisions of law expeditiously but later than a period of one month from the date of receipt of the representation.

If any prejudicial order is passed against the applicants, they are liberty to file substantive OA.

With these observations the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*ahq*